

ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2362-2370/2019 in
Cr1.A. No. 254-262/2012

IMTIYAZ AHMAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 18-10-2022 These applications were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

Ms. Vibha Datta Makhija, Sr. Adv.(A.C.)

For Petitioner(s)

By Courts Motion, AOR

Mr. Ajay Kumar Singh, AOR

For Respondent(s)

Mr. K.M. Nataraj, ASG
Mr. T.A. Khan, Adv.
Mr. Anmol Chandan, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Adit Khorana, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Gurmeet Singh Makker, AOR

Mr. S. R. Singh, Sr. Adv.
Mr. Pradeep Misra, AOR
Mr. Manoj Kumar Sharma, Advocate.
Mr. Suraj Singh, Advocate.
Mr. Ajay Yadav, , Adv.
Mr. Gaurav Lomes, Adv.
Mr. Shivam Tyagi, Adv.

Ms. Charu Mathur, AOR

Mr. P.N. Ravindran, Sr. Adv.
Mr. T. G. Narayanan Nair, AOR
Mr. Ramesh Babu M.R., Adv.

Mr. Krishnanand Pandeya, AOR

Mr. Tapes Kumar Singh, AAG

Ms. Pragya Baghel, Adv.
Mr. Kumar Anurag Singh, SC
Ms Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.

Mr. Raghavendra S. Srivatsa, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR

Mr. Nikhil Goel, AOR

Mr. Avijit Mani Tripathi, Adv.
Mr. Upendra Mishra, Adv.

Mr. Avneesh Arputham, Adv.
Ms. Anuradha Arputham, Adv.
Mr. Ankit Sharma, Adv.
M/S. Arputham Aruna And Co, AOR

Mr. Amit Gupta, AOR
Mr. Hari Sankar Mahapatra, Adv.

Mr. Abhinav Mukerji, AOR
Ms. Pratishtha Vij, Adv.
Mrs. Bihu Sharma, Adv.
Mr. Akshay C. Shrivastava, Adv.

Ms. Archana Pathak Dave, Adv.
Ms. Deepanwita Priyanka, AOR

Mr. S. Udaya Kumar Sagar, AOR

Mr. Mahfooz Ahsan Nazki, AOR
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. T. Vijaya Bhaskar Reddy, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. K.V.Girish Chowdary, Adv.
Ms. Niti Richhariya, Adv.

Mr. Ajay Bansal AAG
Mr. Samar Vijay Singh, AOR
Mr. Vipin Singh Bansal, Adv.
Ms. Amrita Verma, Adv.

Mr. V. Shyamohan, AOR

Mr. Gaurav Agrawal, AOR

Mr. Ajay Pal, AOR
Mr. Mayank Dahiya, Adv.
Ms. Priyanka C, Adv.

Ms. Pragati Neekhara, AOR

Ms. Tulika Mukherjee, AOR

Mr. Jatinder Kumar Bhatia, AOR
Mr. Ashutosh Kumar Sharma, Adv.

Mr. T. V. Ratnam, AOR

Mr. Mukesh K. Giri, AOR

Mr. Anupam Raina, AOR

Mr. Shailesh Madiyal, AOR

Mr. Shubhranshu Padhi, AOR
Mr. Vishal Banshal, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Niroop Sukrithy, Adv.
Mr. Ovais Mohd., Adv.

Ms. K. Enatoli Sema, AOR

Mr. Arjun Garg, AOR
Mr. Aakash Nandolia, Adv.

Mr. Sudeep Kumar, AOR

Mr. R. Ayyam Perumal, AOR

Mr. Sharan Thakur, Adv.
Mr. Mahesh Thakur, AOR
Mr. Siddharth Thakur, Adv.
Mr. Biswendra Singh, Adv.
Mr. Mustafa Sajad, Adv.
Ms. Viapasha Singh, Adv.
Ms. Shivani, Adv.

Ms. Radhika Gautam, AOR

Mr. Naresh K. Sharma, AOR

Mr. Kunal Chatterji, AOR

Mr. Amit Anand Tiwari, AAG
Dr. Joseph Aristotle S., AOR.
Ms. Mary Mitzy, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Mr. Apoorv Kurup, AOR

Mr. Mukul Kumar, AOR

Mr. Narendra Kumar, AOR
Mr. Raghvendra Kumar, Adv.
Mr. Anand Kumar Dubey, Adv.
Mr. Nishant Verma, Adv.
Mr. Simanta Kumar, Adv.
Mr. Rajiv Kumar Sinha, Adv.
Ms. Rajlakshmi Singh, Adv.
Mr. Sunil Saraogi, Adv.
Mr. Varun Singh, Adv.
Mr. Amit K Pateria, Adv.
Mr. Jainendra Ojha, Adv.
Mr. Ashish Kumar Sinha, Adv.

Ms. Mrinal Gopal Elker, AOR

Mr. S.C. Verma, Sr. Adv./Advocate General
Mr. Sumeer Sodhi, AOR
Mr. Devashish Tiwari, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Kumar Arnav Singhdeo, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupam Ngangom, Adv.
Mr. Wahengbam Immanuel Meitei, Adv.

Mr. Aaditya A. Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.

Mr. Sibho Sankar Mishra, AOR

Mr. Aravindh S., AOR

Ms. Madhumita Bhattacharjee, AOR
Ms. Srija Chowdhury, Adv.
Mr. Anant, Adv.

Mr. Anil Shrivastav, AOR

Mr. Shishir Deshpande, AOR

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Mr. Vikalp Sharma, Adv.
Mr. Sandeep Kumar Jha, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 All the States and High Courts which have submitted information in the prescribed format shall ensure that it is e-filed in the Registry of this Court. The Registry shall in turn make the e-filed formats available to Ms Vibha Datta Makhija, *amicus curiae*.

- 2 As per the list which has been furnished by the *amicus curiae*, the following States/UTs and High Courts have yet to file the data in the prescribed format:
 - (I) Andaman & Nicobar Islands;

 - (ii) Arunachal Pradesh;

 - (iii) Assam;

 - (iv) Bihar;

 - (v) Chhattisgarh;

 - (vi) D & N Haveli and Daman & Diu;

 - (vii) NCT of Delhi;

 - (viii) Goa;

 - (ix) Gujarat;

 - (x) Himachal Pradesh;

- (xi) Karnataka;
- (xii) Kerala;
- (xiii) Ladakh;
- (xiv) Lakshadweep;
- (xv) Madhya Pradesh;
- (xvi) Maharashtra;
- (xvii) Manipur;
- (xviii) Meghalaya;
- (xix) Mizoram;
- (xx) Odisha;
- (xxi) Puducherry;
- (xxii) Rajasthan;
- (xxiii) Sikkim;
- (xxiv) Tamil Nadu;
- (xxv) Telangana;
- (xxvi) Uttar Pradesh;
- (xxvii) High Court of Andhra Pradesh;

(xxviii) High Court of Himachal Pradesh;

(xxix) High Court of Jharkhand;

(xxx) High Court of Madras;

(xxxi) High Court of Punjab and Haryana; and

(xxxii) High Court of Tripura.

- 3 Compliance shall be effected within a period of four weeks.
- 4 The associate advocate of the *amicus curiae* shall coordinate with the Registry so that a common pagination can be generated for all the case files.
- 5 Initially, the matters pertaining to the following five States and High Courts which have supplied all the requisite information shall be taken up:
 - (i) Jammu and Kashmir;
 - (ii) Chhattisgarh;
 - (iii) Manipur;
 - (iv) Uttarakhand; and
 - (v) West Bengal.
- 6 Counsel appearing on behalf of the State of West Bengal is permitted to refile the affidavit which has already been tendered so as to incorporate all the information in the prescribed format. This exercise be completed within a period of three weeks.

7 List the Miscellaneous Applications on 22 November 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR